

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 6329 OF 2011

Between:

**BOKKA SREE RAMAKRISHNA, S/o. Late Sri B.R.V. Satyanarayana Hindu,
aged 42 years, Occ Advocate, R/o. 2-2-647/124, B-33, Sri Sai Apts., Central
Excise Colony, Bagh Amberpet,**

...PETITIONER

AND

1. **THE OSMANIA UNIVERSITY, Rep. by its Registrar Osmania University,
Hyderabad.**
2. **The Registrar, Osmania University, Hyderabad.**
3. **The Director, Directorate of Admissions, Osmania University, Hyderabad.**
4. **The Hon'ble Vice Chancellor, Osmania University, Hyderabad.**
5. **The Dean, Faculty of Law, Osmania University, Hyderabad.**
6. **The State of Andhra Pradesh, Rep. by its Principal Secretary Dept. of Higher
Education, Govt. of A.P., Secretariat, Hyderabad.**
7. **The University Grants Commission, Rep. by its Secretary Bahadur Shah,
Jafar Marg, New Delhi - 110 002.**
8. **The Government of India, Rep. by its Secretary Union Ministry of Education,
New Delhi.**
9. **The Government of India, Rep. by its Secretary Ministry of Law and Justice
Department, Sastry Bhavan, New Delhi.**
10. **The Government of India, Rep. by its Secretary The Ministry of General
Administration Dept., New Delhi.**

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of

Writ of Mandamus calling for the Records pertaining to the selection of candidates for the Ph.D. Course/Programme in the field of Faculty of Law for the year 2009-2010 and set aside the selection of candidates as published by the respondents 1 - 5 in Letter No. 3000/F/ 990/2011/Acad.III, dated 01-03-2011, declaring the same as illegal, arbitrary, violative of Articles 14, 15, 16, 19(1)(a) and (g) and 21 of the Constitution of India besides also violative of principles of natural justice, equity and conscience and consequently direct the respondents to select the candidates afresh by duly following the law as applicable and as may be laid down by this Honble Court in that regard, in the interest and furtherance of justice.

I.A. NO: 1 OF 2011(WPMP. NO: 7888 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the publication of results of Ph.D. Course/Programme for the year 2009-2010, in the field of Faculty of Law, as published by the respondents 1 - 5 in Letter No. 3000/F/ 990/2011/Acad.III, dated 01-03-2011, pending disposal of the Writ Petition.

I.A. NO: 2 OF 2012(WPMP. NO: 2177 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to admit the petitioner herein to Ph.D. Course/Programme - 2009-2010-in-the-Faculty-of-Law and permit him to write Pre-Ph.D. Examinations scheduled to be held on 28.01.2012 & 31.01.2012 vide Press Note No. 296/Ph.D.Course Work/Exams/2011, dated 31.12.2011, as issued by the respondent Osmania University, subject to result of the Review WPMP No. 24727 of 2011 (and WP No. 6329/2011, if so consequently considered), in the interest of justice

Counsel for the Petitioner: NONE APPEARED

Counsel for the Respondent Nos.1 to 5 & 7: SRI S. LAKSHMIKANTH FOR SRI DEEPAK BHATTACHARJEE

Counsel for the Respondent No.6: SRI K. SHANTAN RAO AGP FOR HIGHER EDUCATION

Counsel for the Respondent Nos.8 to 10: SRI L. PRANATHI REDDY FOR SRI GADI PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.6329 of 2011

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. S. Lakshmikanth, learned counsel represents Mr. Deepak Bhattacharjee, learned Senior Counsel for respondent Nos.1 to 5 and 7.

Mr. K. Shantan Rao, learned Assistant Government Pleader for Higher Education for respondent No.6.

Ms. L. Pranathi Reddy, learned counsel represents Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent Nos.8 to 10.

2. In this writ petition, the party-in-person *inter alia* has assailed the action of respondent No.1 to 5 in selecting the candidates for Ph.D course for the academic year 2009-2010.

3. Learned counsel for the respondents submits that on account of efflux of time, the issue involved in this writ petition has been rendered academic.

4. Leaving the question of law for adjudication in an appropriate proceeding, the writ petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

SECTION OFFICER

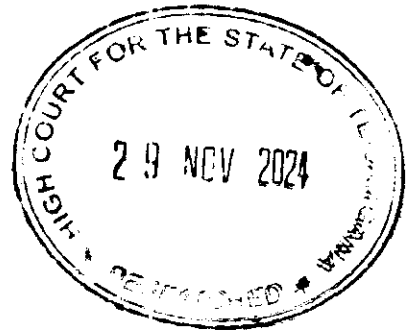
To,

1. THE OSMANIA UNIVERSITY, Registrar Osmania University, Hyderabad.
2. The Registrar, Osmania University, Hyderabad.
3. The Director, Directorate of Admissions, Osmania University, Hyderabad.
4. The Hon'ble Vice Chancellor, Osmania University, Hyderabad.
5. The Dean, Faculty of Law, Osmania University, Hyderabad.
6. The State of Andhra Pradesh, Principal Secretary Dept. of Higher Education, Govt. of A.P., Secretariat, Hyderabad.
7. The University Grants Commission, Secretary Bahadur Shah, Jafar Marg, New Delhi - 110 002.
8. The Government of India, Secretary Union Ministry of Education, New Delhi.
9. The Government of India, Secretary Ministry of Law and Justice Department, Sastry Bhavan. New Delhi.
10. The Government of India, Secretary The Ministry of General Administration Dept., New Delhi.
11. One CC to SRI. DEEPAK BHATTACHARJEE Advocate [OPUC]
12. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana at Hyderabad. [OUT]
13. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
14. Two CD Copies

KKS
LS

HIGH COURT

DATED:25/09/2024



ORDER

WP.No.6329 of 2011

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

PA
25/10/24
17 Copies